

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No.487/99

Wednesday this the 2nd day of June, 1999

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

K. Sreeja,
Jagathi Nivas, Sekharipuram,
Palakkad-678 010.

....Applicant

(By Advocate Mr. D.Krishna Prasad)

Vs.

1. The Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram.
2. The Senior Superintendent of Post
Offices, Palakkad.Respondents

(By Advocate Mr. Govindh K Bharathan, SCGSC (rep.)

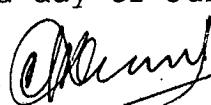
The application having been heard on 2.6.1999, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Counsel for respondents states that the
respondents having disposed of AI and AII
representations already, the Original Application has
become infructuous. The counsel for the applicant
states that the statement made by the counsel for the
respondents is true and that the Original Application
may be closed giving liberty to the applicant to seek
appropriate relief, if she is aggrieved by the order
passed on the representations. granting such liberty
the Original Application is closed as having become
infructuous. No order as to costs.

Dated the 2nd day of June, 1999.


A.V. HARIDASAN
VICE CHAIRMAN

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List of Annexures referred to in the OA.

Annexure.I: True copy of petition dated 3.12.1997 submitted by the petitioner to the Ist respondent.

Annexure.II: True copy of representation dated 20.1.1999 submitted by the applicant to the Ist respondent through the 2nd respondent.

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